

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**ERNAKULAM BENCH**

**Original Application No. 251 of 2011**

**Thursday, this the 22<sup>nd</sup> day of December, 2011**

**CORAM:**

**Hon'ble Mr. Justice P.R. Raman, Judicial Member  
Hon'ble Mr. K. George Joseph, Administrative Member**

1. S. Krishnan, Mail Man, Head Record Office, RMS TV Division, Thiruvananthapuram-1.
2. R. Sudhakaran, Mail Man, Head Record Office, RMS TV Division, Thiruvananthapuram-1.
3. K. Surendran, Mail Man, HRO, RMS 'TV' Division, Thiruvananthapuram.
4. P. Sreevalsalan Thampi, Mail Man, HRO, RMS, 'TV' Division, Thiruvananthapuram.
5. C.T. Sukumaran, Mail Man, SRO, Thiruvalla, RMS TV Division.

**Applicants**

**(By Advocate – Mr. Vishnu S. Chempazhanthiyil)**

**V e r s u s**

1. The Senior Superintendent, RMS TV Division, Thiruvananthapuram-695 036.
2. The Chief Postmaster General, Kerala Circle, Thiruvananthapuram-695 033.
3. Union of India, represented by Secretary & Director General, Department of Posts, New Delhi -1.

**Respondents**

**(By Advocate – Mr. Sunil Jacob Jose, SCGSC)**

This application having been heard on 22.12.2011, the Tribunal on the same day delivered the following:



## ORDER

**By Hon'ble Mr. Justice P.R. Raman, Judicial Member -**

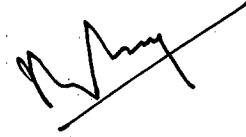
The prayers made in the OA is as follows:-

- “1. Call for the records leading to the issue of Annexure A5, A5(a), A5(b), A5(c) and A5(d) and set aside Annexures A5, A5(a), A5(b), A5(c) and A5(d);
- 2. Declare that the applicants are entitled to be paid Severance Amount consequent upon their appointment as Group D;
- 3. Direct the respondents not to effect any recovery of the Severance Amount paid as per Annexure A4;
- 4. Any other further relief or order as this Hon'ble Tribunal may deem fit and proper to meet the ends of justice;
- 5. Award the cost of these proceedings.”

2. As per the additional statement filed by the respondents they have already passed orders which according to the applicant is in his favour, as the respondents have already stopped recovery of the amount.

3. In the circumstances, the OA has become infructuous and it is accordingly, dismissed as infructuous. No costs.

  
**(K. GEORGE JOSEPH)**  
**ADMINISTRATIVE MEMBER**

  
**(JUSTICE P.R. RAMAN)**  
**JUDICIAL MEMBER**

“SA”